

**HIGH COURT OF MP BEHCN AT INDORE**

**MCRC No.49368/2018**

**Krapal Singh vs The State of M.P.**

**Indore: Dated:-06.12.2018**

Shri Himanshu Thakur, learned counsel for the petitioner.

Shri Pankaj Wadhvani, learned Public Prosecutor for the respondent/State.

This is a petition filed under Section 482 of Cr.P.C. For correction of the name of father of petitioner vide order dated 30/11/2018 passed in M.Cr.C. No.41267/2018.

Learned counsel for the petitioner submits that due to their typographical error in the bail petition, father's name of petitioner was wrongly mentioned as Ramsingh in place of Mangu Singh Sondhiya.

On due consideration, petition is allowed. The name of father of the petitioner be read as Mangu Singh Sondhiya in place of Ramsingh in order dated 30.11.2018 passed in MCRC No.41267/2018.

With the aforesaid modification, petition stands allowed and disposed of.

Copy of this order be kept in the record of M.Cr.C. No.41267/2018.

**(Virender Singh)  
Judge**

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